

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1770**

**ANSWERED ON MONDAY, FEBRUARY 13, 2023/MAGHA 24, 1944 (SAKA)**

**USE OF CSR FUNDS**

**QUESTION**

**1770. SHRI NARANBHAI KACHHADIYA:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government is aware about the amount sanctioned to companies under private sectors in the form of Corporate Social Responsibility (CSR) funds is being utilised by them for the welfare and growth of companies;
- (b) if so, the details thereof during the last three years; and
- (c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

(a) to (c): The broad framework for CSR has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company. Thus, there is no concept & requirement for sanctioning any amount to Companies under CSR. Further, Schedule VII of the Act indicates the eligible list of activities that can be undertaken by the companies as CSR.

All data related to CSR filed by companies in MCA21 registry, including Development Sector-wise, State-wise and Company-wise, is available in public domain at [www.csr.gov.in](http://www.csr.gov.in). On the basis of annual filings made by the companies in the MCA21 registry, the CSR spent by Non-PSUs during the last three Financial Years (FY) i.e. 2018-19, 2019-20 and 2020-21 on the activities enlisted in the Schedule VII of the Act are given below:

Particulars	FY 2018-19	FY 2019-20	FY 2020-21
CSR Spent by Non-PSUs (In crore)	15972.88	19647.14	21233.95

(Data up to 30.09.2022) [Source: National CSR Data Portal]

The companies are required to file the CSR data for the FY 2021-22 on or before 31.03.2023.

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